



\$~50

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 12.08.2025*

+ **CRL.M.C. 5496/2025**

CHETAN MANCHANDAPetitioner
Through: Mr. Rakesh Kumar, Advocate

versus

STATE (GOVT. OF NCT OF DELHI) AND ANR.Respondents
Through: Mr. Nawal Kishore Jha, APP for the
State with W/SI Shiksha, PS
Bindapur
Mr. Linkon Goswami, Advocate for
complainant/R-2 with R-2 in person.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioner seeks quashing of case FIR No. 571/2016 of PS Bindapur, Delhi for offence under Section 498A/377/323/506 IPC on the ground that the complainant *de facto* (respondent no.2) has compromised the disputes with the petitioner.
2. The respondent no. 2, appearing in person with her counsel and identified by IO/SI Shiksha accepts notice. Learned APP accepts notice and submits that State has no serious objection to this petition.
3. I have spoken with respondent no. 2 in person, who states that she has compromised all disputes with the petitioner and marriage between the two



now stands dissolved by way of a decree of divorce. It is stated by respondent no. 2 that the parties have a daughter, presently aged 9 years and she is in custody of respondent no. 2. Petitioner does not want to visit daughter of the parties. Respondent no. 2 submits that towards full and final settlement she has received the entire amount, including the last instalment of Rs. 2,50,000/- by way of demand draft in her name and Rs. 2,50,000/- by way of FDR in the name of her daughter. Respondent no. 2 submits that now nothing is due from petitioner. It is further stated by respondent no. 2 that she does not wish to prosecute the petitioner.

4. In view of the above circumstances, I am satisfied that it would be in the interest of justice not to push the parties through trial.

5. Therefore, the petition is allowed and FIR No. 571/2016 of PS Bindapur, Delhi for offence under Section 498A/377/323/506 IPC and proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 12, 2025
‘rs’